

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

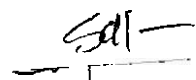
**CP NO. 70(Chd)/Pb/2017  
along with  
CA No.41/2017**

Jaideep Ghai & Anr. ...Petitioners  
Versus.  
M/s Umesh Developers Pvt. Ltd. ...Respondent

Present: Mr. Jaideep Ghai and Mr. Anil Kumar, petitioner No. 1 and 2 in person.  
Mr. Mast Ram, Practising Company Secretary for Respondent and Mr. Gulshan Rai Satija, respondent No. 1 in person.

The matter has been taken up in the National Lok Adalat today. The parties first discussed the issue with regard to the issuance of share certificates as both the petitioners have made statements separately that they are not in possession of the share certificates and will file their respective affidavit(s) in the company in this regard within 10 days. A statement has been made by respondent No. 1 and Mr. Mast Ram, Practising Company Secretary for respondents that on filing of affidavits by both the petitioners, the company would hold meeting of Board of Directors at the earliest with the agenda for issuance of duplicate shares certificate(s). Prayer of petitioner No. 1 to attend the meeting of Board of Directors accompanied by his Company Secretary is accepted.

The matter be sent back to the Tribunal to be listed for further discussion on 31.07.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)  
(National Lok Adalat)

✓ July 08, 2017  
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